

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA No.2052/93 &
OA No.2055/93

Date of decision: 30.09.1993.

Hari Chand

...Petitioner
(in OA No.2052/93)

Dhirender Singh

...Petitioner
(in OA No.2055/93)

Union of India & Others

...Respondents

Coram: The Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman.
The Hon'ble Mr. B.N. Dhoundiyal, Member (A)

For the petitioner

Shri N.D. Pancholi, Counsel.

Judgement(Oral)
(By Hon'ble Mr. Justice S.K. Dhaon)

The controversy raised in these two petitions is similar. They have been heard together and are being disposed of by common judgement.

2. The principal prayer in both the applications is that the respondents may be directed not to remove the petitioner from service from 1.10.1993. or alternatively direct the respondent to reinstate them with full back wages and continuity of service w.e.f. 1.10.1993.

3. In OA No.2055/93, preferred by Dhirender Singh, the averment is that he has put in 231 days' service in one particular year with the respondents. In OA NO.2052/93, the applicant Hari Chand has averred that he has put in 228 days' service with the respondents.

4. To the Original Applications, true copies of a Scheme have been filed as Annexures. We have perused the terms of the Scheme. If the petitioners were in service on 1.9.1993 and have put in 206 days' service in the case of offices observing five-days'

week, the respondents shall not terminate their services by an oral order. If they decide to terminate the services of the petitioners, they shall pass orders in writing with reasons as to why the benefit of the Scheme has not been given to them.

5. With these observations, the applications are disposed of finally.

6. Copy of the above order may be given Dasti to the learned counsel.

B.N.Dhundiyal
(B.N. DHUNDIYAL)
Member(A)

S.K.Dhaon
(S.K. DHAON)
Vice-Chairman(J)

30th September, 1993.
(SDS)